

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE- 560 038.

Contempt Petition No.45/94 in

Dated: 30 SEP 1994

APPLICATION NO: 208 of 1991.

APPLICANTS:- Sri.D.Shashidhara and five others.,  
V/S.

RESPONDENTS:- Sri.Abdul Rehman, Executive Engineer, Construction  
Division, Southern Railways, Chitradurga and others.

To

1. Dr.M.S.Nagaraja, Advocate, No.11,  
Second Floor, First Cross,  
Sujatha Complex, Gandhinagar,  
Bangalore -560009.
2. Sri.A.N.Venugopala Gowda,  
Advocate, No.8/2, Upstairs,  
R.V.Road, Bangalore-560004.

Subject:- Forwarding of copies of the Order passed by the  
Central Administrative Tribunal, Bangalore.  
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Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above  
mentioned application(s) on 22nd September, 1994.

Issued on

30/9/94

for DEPUTY REGISTRAR  
JUDICIAL BRANCHES

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

CONTEMPT PETITION NO.45/1994

THURSDAY THIS THE TWENTY SECOND DAY OF SEP., 1994

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

MR. T.V. RAMANAN

MEMBER (A)

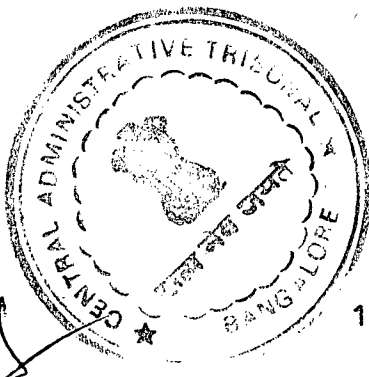
1. Shri D. Shashidhara,  
aged about 32 years,  
C/o D.K. Swamy,  
Bharat Petroleum Ltd.,  
Bharamasagar 577 519  
Chitradurga District
2. Shri K.B. Basavarajappa,  
aged about 29 years,  
Belaguthi Post,  
Honnalai Taluk,  
Shimoga,
3. Shri C.K. Suresh  
aged about 31 years,  
Kamathi A.G. Katte,  
Hosakoppa Post,  
Koppa Taluk,  
Chikmagalur District
4. Shri Adimurthy B.R.  
aged about 29 years  
Teacher,  
Hosdurga Road - 577 554
5. Shri K.S. Keshavamurthy,  
aged about 31 years,  
No.I-192, II Stage,  
Housing Board, HUDCO,  
Kuvempunagar,  
Mysore - 570 023
6. Shri G.S. Narasimha,  
aged about 32 years  
Baddemane, Basarikatte Post-577114  
Koppa Taluk,  
Chikmagalur District

Applicants

( By Advocate Dr.M.S. Nagaraja )

v.

1. Shri Abdul Rehman,  
Executive Engineer,  
Construction Division,  
Southern Railway,  
Chitradurga



2. Shri Rajamoni,  
Chief Engineer,  
Construction Southern Railway,  
18, Miller Road,  
Bangalore - 560 055

3. Shri P. Ramachandran,  
Divisional Railway Manager,  
Southern Railway,  
Mysore Division,  
Mysore

4. Shri P.P. Unnikrishnan,  
Chief Personnel Officer,  
Southern Railway,  
Madras

Respondents

( By learned Standing Counsel for  
Railways, Shri A.N. Venugopal )

ORDER

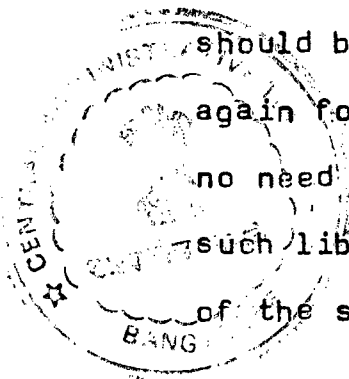
MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

We have heard Dr.M.S. Nagaraja, learned counsel for the applicant and the learned Standing Counsel for Railways, Shri A.N. Venugopal. The complaint herein is that our direction given in D.A.No.208/91 on 17.6.93 has not been complied with. That, however, does not appear to be correct because we now find from the counter-statement filed by the Railways that whatever we had directed to be done earlier i.e. for consideration and disposal of a representation that had been made by the applicant within three months, the Railway Administration has complied with the same by disposing of the said representation and in consequence passed an order dated 31.3.94 under which, we are told, the applicant also stands to gain. What Dr.Nagaraja however says is that the relief given to the

applicant in the process is not to the extent he had aspired for. If that is so, that indeed is a different issue. If he is not happy with what he has now got, it is upto him to adopt necessary proceedings in which event at the appropriate time, the Court will decide if what has been done to him is deficient in some measure or otherwise.

With these observations, this application stands disposed of with no order as to costs.


Dr. Nagaraja asks us to say that the applicant should be at liberty to approach the Tribunal again for redressal, if necessary. There is no need to state that. If the applicant has such liberty under law, he certainly can avail of the same.



Sd-  
MEMBER (A)

Sd-  
VICE CHAIRMAN

TRUE COPY

  
Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore

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